

Stamp N. 148/94

Sri N. S. Rao ---

(S.H. M.W. Harsulkar) Applicant.
Adv.

Vs.

Central Railway

— Respondent.

PT.

NAGPUR

By Circulation
fixed for AH/22
on 11-7-94.

By
Dy. Registrar

Date:- 11-7-94

Mr. M. W. Harsulkar, Counsel
for applicant.
Notice before admission to the
respondents returnable in the
week commencing from 30-8-94
at Nagpur.
No interim relief.

Notices issued to
Applicant/Respondents on 23/8/94

23/8/94

(M. S. Deshpande)
Vc.

Dated: 16.9.94 Camp: Nagpur

Shri M. W. Harsulkar for the
applicant. Shri P. S. Lambat for the
respondents.

Hear Shri Harsulkar. What is
being challenged is transfer on the
ground of malafides as a result of
restructuring of the cadre. The
grievance is the applicant's wife is
also serving and the children are studying.
Inconvenience to the family is an incident
of transfer and transfer is also an
incident of service. Though allegations

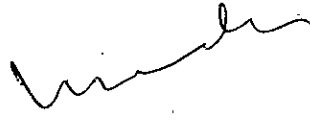
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of malafides have been made
in the application, I am not
impressed by those averments.
The application is rejected.

Cross of P.O. dtd. 16.9.94
sent to parties on 22/9/94

MS
22/9/94.


(M.S. Deshpande)
VC.